

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 118 of 2013 &  
I.A. No. 186 of 2013**

**Dated : 30<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Uttar Pradesh Power Corporation Ltd. ....Appellant(s)  
Versus  
NHPC Ltd. & Ors. .... Respondent (s)**

Counsel for the Appellant(s): Mr. Pradeep Misra  
Mr. Daleep Kr. Dhayani

Counsel for the Respondent(s): Mr. Sachin Datta for R.1

**ORDER**

Admit. Issue notice. Mr. Sachin Datta takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Notice to be issued to the other Respondents returnable on 23.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **23.07.2013**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 07.07.2013 after serving copy on the other side. Thereafter, it is open to the learned counsel for the Appellant to file the Rejoinder, if any, after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**  
Ts/vs

**(Justice M. Karpaga Vinayagam)  
Chairperson**